

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No. 411
IB/795/ND/2022

IN THE MATTER OF:

M/s Squares And Spaces Projects Private Limited	...	Applicant
Versus		
Karvy Innotech Limited	...	Respondent

Under Section 9 of the Insolvency & Bankruptcy Code, 2016.

Order delivered on 03.05.2024

CORAM:

MR. MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)

DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Adv. Nikhil Verma
For the Respondent : Adv. Samar Bansal, Adv. Vipul Kumar

HYBRID HEARING (PHYSICAL & VC)

ORDER

On mentioning, the matter is taken up for hearing.

Learned Counsel for the applicant is present through video-conferencing and has submitted that arguing counsel is held up before the other Court and seeks an adjournment. Learned Counsel for the respondent is present physically. Let this matter be posted to **29.05.2024**.

Sd/-

DR. SANJEEV RANJAN
MEMBER (TECHNICAL)

Sd/-

MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)